

Fera Cases Pending against M/s. Mackinnon Mackenzie, Bombay

4859. SHRI THAMPAN THOMAS : Will the Minister of FINANCE be pleased to state :

(a) the number of cases pending investigation against M/s. Mackinnon Mackenzie, Bombay under section 8 (3) read with section 49 of the Foreign Exchange Regulation Act, 1973 since 1981 ;

(b) the details of the cases and the action taken in each case ;

(c) whether in any of the cases adjudication proceedings have been dropped ; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No such case is pending since 1981.

(b) In view of (a), question does not arise.

(c) and (d) In a case registered in 1980, a Show Cause Notice for contravention of the provisions of section 8 (3) read with section 49 of the Foreign Exchange Regulation Act, 1973 for alleged misuse of foreign exchange amounting to U.S. \$6,86,976/- was issued on 1.10.1981 to M/s. Mackinnon Mackenzie & Co. Ltd., Bombay and its directors. The adjudication proceedings in respect, of the Show Cause Notice have already been completed in March, 1984 and the charges have been dropped as the amount of foreign exchange was found to have been duly repatriated to India and not misused as alleged in the Show Cause Notice.

Cases of Proceedings Initiated, Acquired, Dropped Under Section 269(C) of Income Tax Act, 1961

4860. SHRI N. SOUNDARA RAJAN : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that 200 cases per month are being piled up in Delhi for initiation without disposal under Section 269C of the Income-Tax Act, 1961 ;

(b) in how many cases proceedings have been initiated, acquired, dropped under 269F (6 & 7) during the preceding three months i. e. August, September and October 1985 in Delhi ; and

(c) if no cases has been disposed of so far, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) As answer to part (b) would indicate, proceedings for acquisition were initiated under section 269C in about 200 cases for each of the months of August, September and October 1985. However, 49 cases, 5 cases and 38 cases were disposed of during August, September and October, 1985 respectively. Number of proceedings initiated has, on the whole, been greater than the number of proceedings completed.

(b) The information is as under ;

	No. of cases in which proceedings initiated u/s 269C.	No. of cases in which orders passed u/s 269F (6).	No. of cases in which proceedings for acquisition dropped u/s 269F (7).
August 85	188	Nil	49
Sept. 85	217	Nil	5
Oct. 85	234	Nil	38

(c) Does not arise.

Projects and Schemes in U.P. Earmarked for Completion in 1985-86

4861. SHRI AKHTAR HASAN : Will the Minister of FINANCE be pleased to state ;

(a) whether it is a fact that execution of many projects and development schemes in Uttar Pradesh earmarked for completion in 1985-86 has been delayed due to lack of Central assistance which is not being timely released ; and